

**THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-III (SPECIAL BENCH)**

**ITEM No. 313**

IA-3363/2022, IA-4439/2023

**In**

**(IB)-342(ND)/17**

**IN THE MATTER OF:**

M/s. Navrana Advanced Nano Products .... Petitioner/Applicant  
Developments International

.... Respondent

**Order under Section 10 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 05.06.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS  
HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI,  
HON'BLE MEMBER (TECNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Liquidator : Mr. Pulkit Goyal, Himanshu Kadiyan Advs.

**ORDER**

Due to paucity of time, the matter is adjourned to **12.07.2024.**

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**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Malik

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 314**

IA-6605/2023, IA-5039/2023, IA-5040/2023,

**In**

**IB-979(ND)/2019**

**IN THE MATTER OF:**

Punjab National Bank

.... Petitioner/Applicant

Vs.

M/s. Gupta Marriage Halls Pvt. Ltd.

.... Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 05.06.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Respondent : Mr. Nilotpal Shyam Adv.

**ORDER**

Due to paucity of time, the matter is adjourned to **16.07.2024.**

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**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Malik

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 315**

New IA2947/2024, IA-1256/2024, IA-1060/204, IA-6564/2023, IA-791/2024  
For Arguments, IA-889/2024 For Arguments, IA-2253/2023 For Arguments, IA-  
2766/2024, IA-5182/2022, IA-2517/2023,

**In**  
**IB-440(ND)/2021**

**IN THE MATTER OF:**

Mr. Anil Kaushal & Ors.	....	Petitioner/Applicant
Vs.		
M/s. Logix Developers Pvt. Ltd.	....	Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 05.06.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner	:	Ms. Dharitry Phookan, Ms. Lanutula Karanur, Ms. Megha Karnwal, Mr Lalit Rajput Advs.
For the Respondent	:	Mr.Vikas Maini, Ms. Himanshi Gupta, Mr. Himanshu Kadiyan, Ms. Smriti Gupta and Mr. Manmohan Goyal, Mr. Shakti Nath, Ms. Meena Nath, Mr. Vikram Nath, Mr. Devendra, Mir Nitish kant Sharma, Mr Vatsal Goyal Advs.
For the Respondent Homebuyers	:	Mr. Apoorv Khator, Mr Ashish Chaudhary Advs.
For the RP	:	Mr. Vishal Hirawat Adv.
For Liquidator	:	Mr. Abhishek Anand, Mr. Sikhar Tiwari Advs.

**ORDER**

Due to paucity of time, the matter is adjourned to **12.07.2024.**

-sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Malik

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 316**

IA-2550/2024, IA-3639/2023, IA-5829/2022, IA-3716/2020, IA-4341/2020, IA-5318/2020, IA-1810/2020, IA-2387/2022, IA-4345/2020, IA-3715/2020, IA-3294/2021, IA-3280/2021, IA-3228/2021, IA-122/2021, IA-3255/2021, CA-373/2019, CA-854/2019.

**In**  
**IB-1411(ND)/2018**

**IN THE MATTER OF:**

M/s. AS Technosoft Pvt. Ltd.	....	Petitioner/Applicant
Vs.		
M/s. Indianroots Shopping Ltd.	....	Respondent

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 05.06.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner	:	Mr. Praful Jindal
For the Income Tax Department	:	Mr.Indruj Singh Rai SSC, Mr. Rahul Singh and Mr. Sanjeev Menon JSC.
For the Liquidator	:	Ms. Prachi Johri, Mr. Abhipsa Sahu, Mr. Praful Jindal, Mr. Akshay, Mr. Agarwal, Mr. Ashok Gupta, Mr. DV Gupta Adv.

**ORDER**

Due to paucity of time, the matter is adjourned to **16.07.2024.**

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**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 317**

IA-2355/2024, IA-2358/2024, IA-1819/2020, IA-1865/2020, IA-1803/2020, IVN.P-3/2020, IVN.P-7/2020, CA-56/2020, IA-5333/2020, IA-4680/2020, IA-6029/2021, IA-4011/2021, IA-1388/2021, IA-2315/2021, IVN.P-4/2020, IA-38/2021, IA 4020/2020, IA-4036/2020, IA-5951/2022, IA-5952/2022, IA-3851/2022, IVN.P-25/2022, IA-84/2022, IA-1587/2021, IA-234/2023, IA-5791/2021, IA-1384/2021, IVN.P-4/2021, IA-1634/2021, IA-1635/2021, IA-5386/2021, IA-6474/2023, IA-6144/2023, IA-1164/2023, IVN.P-12/2023, IA-943/2023, IA-5996/2022, IA-1437/2023, IA-132/2024, IA-1435/2023, IA-1565/2023, IA-752/2023, IA-6258/2022, Restoration Application 16/2024, IA-5978/2022.

**In**  
**IB-1022(ND)/2018**

**IN THE MATTER OF:**

Mr. Gautam Mullick and Ors.	....	Petitioner/Applicant
Vs.		
M/s. Rohtas Projects Ltd.	....	Respondent

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 05.06.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner	:	Ms.Rashmi Singh, Ms.Mukti Chowdhary, Mr. A.S. Vishen, Mr. Milan Singh Negi and Mr. Nikhil Kumar Jha, Mr. Vaibhav Srivastava, Ms. Vineeta Tiwari Adv., Ms Rajnandani Kumari, Mr. Gautam Singh, Mr. Rajat Chaudhary Mr. Karan Singh, Mr. Rohit Aggarwal, Mr. Paras Sharma and Mr. Paras Verma Advs.
For the Respondent	:	Mr. Rishabh Chauhan, Mr.Varun Singh, Mr. Atul Krishna, Mr. Bhaskar Sharma, Mr. Kaustubh Rai and Mr. U N SINGH Advs.
For the Liquidator	:	Mr. Sikhar Tiwary, Mr Abhishek Anand Advs.

**ORDER**

Due to paucity of time, the matter is adjourned to **16.07.2024**.

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**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Malik

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-III (SPECIAL BENCH)**

**ITEM No. 318**

IA-5989/2022, IA-5572/2022 For Compliance, IA-4278/2022, IA-6326/2022.

**In**

**IB-322(ND)/2020**

**IN THE MATTER OF:**

M/s. DSV Air & Sea Private Limited .... Petitioner/Applicant  
Vs.  
M/s. Beoworld Private Limited .... Respondent

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 05.06.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS  
HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Respondent : Dr. Sarbjit Sharma Himani Rawat Mr. Sajeve Deora  
Adv.  
For the Suspended : Mr. Sajeve Deora, Mr. Nikhil Kohli, and Ms. Akshaya  
Board of Directors Ganpath, Adv.  
For Liquidator : Mr. Gautam Singh, Mr. Rajat Chaudhary, Ankit  
Gupta Adv.

**ORDER**

Due to paucity of time, the matter is adjourned to **26.07.2024.**

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**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Malik

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 319**

IA-1590/2023, Ivn.P-59/2023,

**In**

**(IB)- 1083(PB)/2018**

**IN THE MATTER OF:**

Edelweiss Asset Reconstruction Company Ltd. .... Petitioner/Applicant

Vs.

Adel Landmarks Ltd. .... Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 05.06.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Sudhir Makkar, Ms. Manvi Jain, Mr Abhirup Das  
Gupta and Ishan Duggal Advs.

For the Respondent : Mr. Sanjay Bhatt, Ms. Apoorva Chowdhury Advs.

**ORDER**

Due to paucity of time, the matter is adjourned to **06.06.2024.**

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**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Malik